

FORM NO. 21

(See rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, BENCH

OA/TA/RA/CP/MA/PT 120 of 20-88

R.K. Saxena

Applicant(S)

Versus

U. D. Indur

Respondent(S)

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Certified that the file is complete in all respects.

B.L.C. Member of Registry

Signature of S.O.

destroyed

Signature of Deal. Hand

26-6-12

for
Kishan

Central Administrative Tribunal
Lucknow Bench

Cause Title CA 120/88 of 1993

Name of the Parties

R. K. Saxena

Applicant

V e r s u s

Union of India

Respondents.

Part A

Sl. No.

Description of documents

Date

1.

Check List.

2.

Order Sheet.

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5A 120/1988(L)

(1)

22.9.88

Hon. D.S. Misra, Am
Hon. G.S. Sharma, JM

On the request of learned Counsel
for the applicant, the case is adjourned
to 24.10.1988 for admission.

Is order on
and page of
order sheet

JM

22.9.88

kur

Am

24.10.88

(2)

24-10-88

Hon. D.S. Misra, Am.

On the request of the learned
Counsel for the applicant
Shri R.B. Srivastava the
case is adjourned to
28-10-88 for admission.

Am

Am

A2

(1)

19-9-88

Hon. D.S. Misra, Am.

Sri R.R. Saxena for applicant.

The case may be placed before the Division Bench on 22-9-88.

Am

Am

(4)

28.10.88

Hon. D.S. Misra, Am
Hon. G.S. Sharma, Jm

None is present for the applicant. The case is adjourned to 24.11.1988 for admission.

Jm

28.10.88

Am

Am

Am

(5)

24/11/88

Hon. D.S. Misra - Am
Hon. G.S. Sharma - Jm

None is present for the applicant the case is adjourned to 23/12/88 for hearing on admission.

Jm

Am

Am

(6)

23/12/89

No sitting adjourned to 27/1/89 for admission

Am

23/12

(7)

2.1.09

No sitting Adj to 2.2.09

8A 120/00(L)

OR

Notices fixing 13/4/89 for filing reply to show cause notice on the question of admission have been issued to the respondents under regd. cover.

Neither any undelivered envelop nor any reply has so far been received from the respondents.

Submitted for admission.

Adf
11/4

Hon' Mr. Ajay Johri, A.M.

Hon' Mr. D.K. Agrawal, J.M.

(10) 13/4/89

On 10-2-1989 a notice was issued to the respondents to show cause, why this application should not be admitted. This notice was returnable today. However, on account of the strike by the lawyers at Lucknow, today, this case is now adjourned to 20-4-89. The reply to show cause notice may now be filed by that date.

J.M.

A.M.

(sns)

OR

No reply has so far been filed on behalf of respondents.

Submitted for hearing on admission.

Adf
11/4

Hon' Mr. Justice K. Nath, V.C.

Hon' Mr. D.S. Misra, A.M.

(11) 20/4/89

Shri A. Srivastava, learned counsel makes appearance on behalf of the opposite parties No. 3, and requests for 2 weeks time to file a counter reply. The request made ~~for~~ is allowed. The applicant may file rejoinder, if any, within a week thereafter. List for admission on 11-5-1989.

A.M.

V.C.

(sns)

OR

No reply filed submitted for admission
10/5

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

ORDER SHEET

REGISTRATION No. OA. 120 of 88 (L) of 198

APPELLANT
APPLICANT

R.K. Saxena

VERSUS

DEFENDANT
RESPONDENT

Union of India & ors

Number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
--------------------------------	---	--

Hon' Mr. K.J. Raman, A.M.

Shri R.B. Srivastava, learned counsel for the applicant and Shri Anil Srivastava, learned counsel for the respondents are present. Shri Anil Srivastava states that in response to notice issued regarding the admission of this application, he has submitted preliminary objection, copy of which has been given to the learned counsel for the application. The learned counsel for the applicant requests for and is allowed 3 weeks time for submitting his rejoinder against the preliminary objection. This case be listed for orders on 29/7/89.

A.M.

(sns)

Hon. Justice K. Nath, Vc.

The opposite parties have filed a set of preliminary objections whose copy has been given to the learned counsel for the applicant. The learned counsel for the applicant says that he will not file any rejoinders but contends that points raised may be taken up with the main case dist the matter for orders before a Bench on

11-8-89.

OK - no rejoinder has been received from the applicant's learned counsel so far submitted

W
20/7

OK. The case is submitted for order

W
10/8

W
Vc

12

AS

O.A. 120/88(L)

14.3.90

Hon. D.K Agrawal, J.M.

Hon. K. Obayya A.M.

Shri R.B. Srivastava for applicant.

Shri Anil Srivastava for respondents.

The learned counsel for the applicant desires time to file Rejoinder Affidavit. Allowed. Let rejoinder be filed within 3 weeks. List it for hearing on 17.7.90.

Shakeel/

A.M.

J.M.

17-7-90

No setting Adj. to 29/11/90

No setting Adj to 11.1.91.

29.11.90

No setting Adj to 11.3.91.

No setting Adj to 1.4.91.

11.3.91

No RA filed
S. R. H

27/5

1.4.91
D.R.

Both the parties are absent today. Rejoinder has not been filed. Applicant to file R.A. by 30.4.91.

86

O-A 120/88

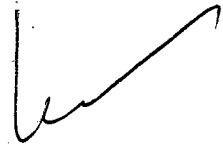
7-11-91

Hon. Mr Justice V.C. Shivadasan
Hon. Mr AB Gonthan, A.M.

Admit. Parties have exchanged
the affidavits, list for final hearing
on 17-1-92

↓

A.M.



V.C.

17.1.92

No S.M. of D.B. adjn 27.2.92

Q

No S.M. adjn 4.5.92

d

Hon. S. M. Prasad (J.M.)

Since the matter involved in
this case require consideration
by Division Bench, ~~it is~~ put up
before D/B. on 25.5.92


J.M.

(A7)

CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH LUCKNOW.

...

Original Application No. 120 of 1989

Rajendra Kumar Saxena and others . . . Applicants.

Versus

Union of India,
and others Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. A.B. Gorthi, Member, (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicants who are 33 in number, were appointed as C & W Khallasi between the year 1972 to 1974. Five of them whose names have been given in the application were appointed subsequent to the appointment of applicants in the year 1973 and 1974 but it appears that their names were kept over the applicant Nos. 1 to 33 in the seniority list. There were two separate cadres of Khallasis and Safaiwalas till April, 1986 and they were having separate seniority and separate avenues of promotion. Their nature of job also differs because Khallasis were technical staff required to work on technical jobs whereas Safaiwalas were concerned with the sanitation. Vide order dated 19.5.1986, these two cadres were merged together of which no reason was assigned and of which there can be no justification on judicious considerations, thereafter Safaiwals were also promoted as Semi-Skilled and Skilled Technicians without any training and justification as per allegation of the applicant, and in the meanwhile, the recruitment of C&W Khallasi was practically stopped. These applicants were kept on the post of C & W Khallasis upto the year 1982 after which from 22.9.1982, they were promoted as Khallasi helpers, while others, who were juniors to them were promoted as Skilled Fitters. Feeling aggrieved by the same, the applicant has approached the Tribunal after

on the basis of date on which they have worked, but the Safaiwalas placed earlier and thereafter these Khallasis helpers. The applicants have been placed below them. @@ Vide letter dated 19.5.1986 a list was prepared as a result of screening held of the Substitute Khallasi working in the different HTX Lucknow division were found suitable and were placed in the panel provisionally for absorption/regularisation and the names of all these three applicants were there. Thus, these applicants' names were placed in the panel in the year 1978. It has not been stated by the respondents that the names of the Safaiwalas were empanelled prior to the empanelment of the applicant. In case, if they were not empanelled earlier, obviously, they can not be placed senior over the applicants. If the number of working days was the criteria, the list should have been prepared in accordance with the number of working days between these two categories, but it appears that the same has not been done. Obviously, no rule or circular has been pointed out before us which can even be inferred when the merger takes place, then of course, one is to go over the above. Accordingly, so far as the criteria for seniority is concerned, the seniority has not been correctly determined and the seniority list stands quashed. The respondents are directed to prepare a fresh seniority list in accordance with law and in the light of observations made above. Let it be done within a period of 3 months from the date of communication of this order, thereafter, consequential benefits may be given to the persons in accordance with their seniority. The application is disposed of with the above observations. Parties to bear their own costs.

(n.u.)

Member (A)

Dated: 25.5.1992

Vice-Chairman

NORTHERN RAILWAY
Regional Office,
Lucknow 220 001/83.

No. 220-W/2-2/G&W/Kn./83.

For Supdt. (G&W)/LKO.
2201/832/HR/HRH
2201/832/HR/HRH

Reg:- Provisional seniority list of G&W
Employees

Provisional seniority list of Kailash G&W
as on 1.4.83 on the Lucknow Division is sent herewith
for information of staff concerned. The representa-
tives, if any, against this seniority should be submit-
ted to the office within a month from
the date of issue of this letter. On expiry of period of
one month this provisional seniority list would be made
final.

DA/isa above.

Attached this
& enclosed for also
for page 1 to 34
B. S. Singh
Ajwala

for Director Railway Manager,
Lucknow

A10

In the Central Administrative-
Tribunal. Allahabad.

Circuit Bench - Lucknow.

Claim Petition No. of 1988.

Rejemdra Kumar Saxena & Others Applicants.

VS.

Union of India & Others - Opposite parties.

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8.	Annexure - 7	55 to 57
9.	Annexure - 8	58 to 60

10. Power.

रिज-ड एम साहनी
Signature of the Applicant.

A 11

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
(CIRCUIT BENCH, LUCKNOW)

BETWEEN

Rajendra Kumar Saxena son of
Shri Chandra Prakash, aged 35 years,
resident of 84/356, Katra Maqboolganj,
Vishwakarma Mandir Lane, Lucknow, and
32 others

... Applicants

AND

1. Union of India,
Ministry of Railways,
Rail Bhawan, New Delhi.
2. General Manager, Northern Railway,
Baroda House, New Delhi.
3. Divisional Railway Manager,
Northern Railway, Hazratganj,
Lucknow.

... Opp. Parties

DETAILS OF APPLICATION

1. Particulars of Applicants :

- | | | |
|---|---|---|
| i) Names of Applicants | } | Details given in
the chart annexed. |
| ii) Names of Father | | |
| iii) Age of Applicants | | |
| iv) Designation and
particulars of
office | | All the applicants
are Khallasis Helpers
in C&W |

(A12)

-:: 2 ::-

- v) Office address Khallasi Helpers in C&W
C/o D.R.M. Office,
Hazratganj, Lucknow.
- vi) Address of C/o Shri R.B. Srivastava,
service of C-20, L. Road, Mahanagar
notice Extension, Lucknow.

2. Particulars of Respondents :

1. Union of India,
Ministry of Railways,
Rail Bhawan, New Delhi.

2. General Manager,
Northern Railway,
Baroda House,
Kasturba Gandhi Marg,
New Delhi.

3. Divisional Railway Manager,
Northern Railway,
Hazratganj,
Lucknow.

3. Particulars of the order against which
application is made.

The application is against the follow-
ing orders :-

- I. Order vide letter No.847-E/2-2 C&W/
Seniority/Khalasi dated 31.1.76.
- II. Order vide letter No.220-E/2-2/C&W/
Kh/83 dated 28.7.83.
- III. i) Order No.753-E/2/86
ii) Dated 19.5.86
iii) Passed by Divisional Railway Manager,
Northern Railway, Lucknow.
iv) Merging two separate cadres - one
of Khalasis and ther other of
Safaiwalas.
- IV. i) Order No.752-E/2-1/C&W/III Pt.
ii) Dated 3.4.86
iii) Passed by Divisional Railway Manager,
Northern Railway, Lucknow.
iv) Ptomoting Safaiwalas as Skilled Fitter
in supercession of applicants.

21.6.83 3
21.6.83 3

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-:: 3 ::-

- V. i) Order No.847-E/2-3/C&W/Kh/Helper/88
ii) Dated 15.4.88
iii) Passed by Divisional Railway Manager,
Northern Railway, Lucknow.
iv) Juniors to applicants promoted as
Khallasi helpers with effect from
1.8.78 giving benefit of upgrading
with retrospective effect.

4. Jurisdiction of Tribunal :

The applicants declare that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal prayer being judicial review in seniority disputes and arbitrariness in merger of two separate cadres.

5. The applicants further declare that the application is within the limitation prescribed in Section 21 of the A.T. Act, 1985.

6. Facts of the case :

(i) That the applicants No.1 to 33 are persons appointed in the year 1972 or near about whose list is herewith enclosed at Annexure I.

(ii) That the following persons were appointed as C&W Khallasis subsequent to the applicants No.1 to 33 as follows :-

	<u>Date of appointment</u>
a) Ram Singh Yadav S/o Shri Balak Ram	9.4.73
b) Ram Shanker Yadav S/o Shri Suraj Prasad	4.10.73

... 4
21/4-88 गुप्त रानी

(A14)

Date of
appointment

- | | |
|--|---------|
| c) Hira Lal
S/o Shri Laxmi | 17.4.74 |
| d) Madan Lal
S/o Shri Putti Lal | 29.5.74 |
| e) Ashok Kumar
S/o Shri Chandrika
Prasad | 27.8.74 |

(iii) That the workmen S/Shri Ram Singh Yadav and others have been kept above the applicants No.1 to 33 in seniority list vide letter No.847-E/2-2/C&W/Seniority/Khallasi dated 31.1.76 (Annexure II).

iv) That the seniority list circulated vide D.R.M., Northern Railway, Lucknow's letter No.220-E/2-2/C&W/Kh. dated 28.7.83 also contains some defect in which serial numbers 112 to 174 and 180 to 186 were held senior to applicants 1 to 33 although they were juniors in appointment as compared to the applicants. (Annexure III).

v) That there were two separate cadres of Khallasis and Safaiwalas till April, 1986. They were having separate seniority and separate avenues of promotion. The nature of job also differs because Khallasis were technical staff required to work on technical jobs whereas Safaiwalas were concerned with the sanitation.

vi) That vide D.R.M., Northern Railway, Lucknow's letter No.753-E/2-3/86 dated 19.5.86,

these two cadres of Khallasis and Safaiwalas were merged together of which no reason was assigned and of which there can be no justification on judicious considerations. Khallasi is a technical hand whereas Safaiwalas are non-technical sanitation staff. No technical training was imparted to Safaiwalas nor were they subjected to trade test before merger of their cadre in the cadre of C&W Khallasis. (Annexure IV).

(vii) That from May, 1986, Safaiwalas were also promoted as Semi-Skilled and Skilled Technicians without any training and justification. Recruitment, thus, became limited to the cadre of Safaiwalas and recruitment in the cadre of C&W Khallasis was practically stopped.

(viii) That vide D.R.M., Northern Railway, Lucknow's letter No.752-E/2-1/C&W/III Pt. dated 3.4.86 (Annexure IV), some persons were promoted as Skilled Fitters from Khallasis in supercession of Applicants No.1 to 33. These were persons appointed in August, 1972 to September, 1977, i.e., later than applicants No.1 to 33. Their numbers on the seniority list are from 93 to 134. Needless to emphasise that these are persons junior to applicants No.1 to 33 and they have been made to supersede the applicants without any justification and without assigning of any reason.

(ix) That the applicants No.1 to 33 were

kept on the post of C&W Khallasis upto the year 1982 after which from 22.9.82 they were promoted as Khallasi Helpers. None of them have so far been promoted as Skilled Fitters while juniors, mentioned in para (viii) above have already risen to the post of Skilled Fitters.

(x) That vide D.R.M., Northern Railway, Lucknow's letter No.847-E/2-3/C&W/Kh/88 dated 15.4.88, ^(Annexure VI) the seniority list circulated in April, 1988, the junior persons mentioned above numbering about 100 have been promoted as Khallasi Helpers with effect from 1.8.78 after giving them benefit of upgrading with retrospective effect. This benefit was not provided to the applicants No.1 to 33.

(xi) That the applicants No.1 to 33 had worked delemently during the period of Railway Strike, 1974, except ~~items~~ No.10, 11 and 32 of Annexure I. According to Railway Board's instructions, one additional increment was to be given to such loyal workers but that benefit was also not given to workmen applicants.

7. Details of remedies exhausted :

Various joint representations made by the staff from time to time. Two such representations are filed herewith (Annexures VII & VIII).

8. The applicants further declare that

they had not previously filed any application. Writ petition or suit regarding the matter in respect of which this application has been made before any Court of Law or any other authority or any bench of the Tribunal.

9. Reliefs sought :

- (i) Applicants No.1 to 33 may be given seniority above the juniors mentioned in the seniority lists herewith enclosed and supercession of seniors, i.e., applicants No.1 to 33 may be set right by stepping up their pay.
 - (ii) Applicants No.1 to 33 may be given benefit of upgrading with effect from 1.8.78, from which date juniors were given benefit of upgrading, and may be paid arrears accordingly.
 - (iii) The existing avenues of promotion of C&W Khallasis numbering about 241 may be kept un-affected, open for promotion of C&W Khallasis.
 - (iv) Persons suitable on the basis of seniority may also be promoted to Skilled Fitters Grade II.
10. Pending final decision on the application. (No stay order is prayed for).
11. Application presented through counsel.

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-:: 8 ::-

12. Particulars of the Bank Draft :

1. Name of the Bank on
which drawn.

2. Demand Draft No.

13. List of enclosures :

1. List of applicants enclosed as
Annexure I.

2. Seniority List dated 31.1.76 -
Annexure II

3. Seniority List dated 28.7.83 -
Annexure III

4. Letter No.753-E/2-3/86 dated 19.5.86 -
Annexure IV

5. Letter No.752-E/2-1/C&W/III dated
3.4.86 - Annexure V

6. Letter No.847-E/2-3/C&W/Kh.Helper/83
dated 15.4.88 - Annexure VI

7. Joint representation - Annexure VII

8. Joint representation - Annexure VIII

२१५-३ ग्राम खालसी
APPLICANTS

VERIFICATION

I, Rajendra Kumar Saxena son of
Shri Chandra Prakash, aged 35 years, working
as Khallasi Helper (CUW) in the Office of

... 9

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-:: 9 ::-

Divisional Railway Manager, Northern Railway,
Lucknow, resident of 84/356, Katra Maqbool-
ganj, Vishwakarma Mandir Lane, Lucknow, do
hereby verify that the contents of Paras 1 to
13 are true to my personal knowledge and those
of Paras 14 to 15 are believed to be true
on the legal advice and that I have not sup-
pressed any material fact.

Signed and verified on this . day
of September, 1988, at Lucknow.

राजेंद्र कुमारी साखेनी
(RAJENDRA KUMAR SAXENA)
APPLICANT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
(CIRCUIT BENCH, LUCKNOW)

BETWEEN

Rajendra Kumar Saxena and

32 others

... Applicants

AND

Union of India and others

... Opp. Parties

ANNEXURE - "I"

LIST OF C2W KHALLASIS APPOINTED IN THE YEAR
1972 TO 1974

APPLICANTS OF THIS CASE

S.No.	N a m e	T.No.	Father's Name	Date of appoint- ment.
1	2	3	4	5
	S/Shri		S/Shri	
1.	Dilaram	1001	Chintamani	5.3.72
2.	Sunder Lal	1039	Mahadeo	22.8.72
3.	Garib Das	1019	Vipat	3.9.72
4.	Om Prakash	405	Pyare Lal	31.10.72
5.	Mohd. Manif	1005	Abdul Rahman	25.5.72
6.	Jai Kishan Pathak	1030	H.N. Pathak	23.5.72
7.	Ram Swaroop	1002	Babu Lal	9.5.72
8.	Shafi Ullah	1035	Wali Mohammad	9.7.72
9.	Ram Dularey	1022	Jai Dharkhan	13.3.72
10.	Brij Lal	1021	Ram Achhaibar	13.3.72
11.	Kripa Shanker	1029	Devi Dayal	22.8.72
12.	Ram Autar	1026	Kalloo	23.8.72
13.	Mahatam Tewari		Kamla Tewari	3.5.72
14.	Mukhtar	1032	Rajjaq Khan	7.3.72
15.	Radhey Shyam	1044	Bishun Lal	15.10.72
16.	Nasir Ali	1018	Zakir Ali	13.3.72
17.	Mohd. Umar	1031	Hasanna	22.5.72

216-3 गुप्त नोटिफ

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-:: 2 ::-

1	2	3	4	5
18. Gurjeet Singh	1042	Niranjan Singh	23.8.72	
19. Ramesh Chandra	1057	Munna Lal	1.6.72	
20. Govind Prasad	1011	Maikoo Lal	13.5.72	
21. Lalta Prasad	1014	Ram Milan	13.3.72	
22. Sita Ram	1038	Raja Ram	22.8.72	
23. Maikoo Lal	1025	Barati Lal	5.3.72	
24. Ashwani Kumar Sibbal	1024	M.M. Sibbal	5.3.72	
25. Maikoo Lal		Mulloo Ram		
26. Chhavi Nath	1015	Daya Ram	3.9.72	
27. Rajendra Kumar Saxena		Chandra Prakash	1.12.72	
28. Chandra Mohan		Shanti Swaroop	22.5.72	
29. Balram Yadav		Sita Ram Yadav	5.3.72	
30. Krishna Gopal		Gurbux	10.5.72	
31. Mohd. Suleman		Abdul Rafi		
32. Kishori Lal		Ram Charan	22.8.72	
Mohd Salim. amai		Sadiq Ali amai	22.8.72 amai	
33. Sri Ram		Reghubar Prasad	26.9.72	

— २१५-३ गुमा सारणी

A22

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL - ALLAHABAD.

CIRCUIT BENCH - LUCKNOW.

Claim Petition No.

of 1988.

Rajendra Kumar Saxena
and 32 others

- Applicants.

VS

Union of India and Others

- Opposite Parties.

Annexure No: II

21/6-3 अगस्त 1988

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NORTHERN RAILWAY

No. 847E/2-2 C&W/Seniority/Khalasi

Divl. Supdt.'s office,
Lucknow, Dt. 31-1-1976

1. The H.T.X.R./LKO.
2. The H.T.X.R./PBH, TXR I/C RBL & PYG.
3. The H.T.X.R./BSB. & TXR I/C JNU.
4. The H.T.X.R./FD & TXR I/C SLN.
5. WRFO/NPO shed, Sultanpur.

Sub:- Provisional Seniority list of C & W Khalasis
under C & W Deptt., N.Railway, Lucknow Division
in Grade Rs. 196-3-220-EB-3-232(RS).

The Provisional Seniority list of C & W Khalasis is
enclosed in duplicate for information of the staff concerned.

The seniority list should be brought to the notice of
the staff concerned to enable them to check up their seniority
position and submit their representation within a month of the
issue of the letter failing which the same will be treated as
final and no representations will be entertained.

The duplicate attached copy of seniority list may be
returned back to this office duly filled in the P.F. Numbers
where the P.F. Numbers has not been shown. The names of the
staff who have not yet been allotted the P.F. numbers may please
be sent to this office within 15 days along with their nomination
forms in duplicate.

ASSTT. PERSONNEL OFFICER,
LUCKNOW.

Copy forwarded for information to :-

1. The Sr. Divl. A/cs officer, Lucknow.
2. D.M.E., C & W Lucknow.
3. A.M.E.(I) Lucknow.
4. E./2-1.
5. E./2-3.
6. C.W.I./Lucknow.
7. C.W.I./WM-LKO.
8. C.W.I./Safety/Lucknow.

Malik/

Attested
True Copy
S. S. S. S. S.
Advocate

428

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL - ALLAHABAD.

CIRCUIT BENCH - LUCKNOW.

Claim Petition No. of 1988.

Rajendra Kumar Saxena - Applicants.
and 32 others

VS

Union of India and Others - Opposite Parties.

Annexure No: III

1.	2.	3.	4.	5.	6.	7.	8.
384. Sh. Hira Lal s/o Laxmi	Kh, NPO/	20.1.49	17.4.74	Tempy.			
	SLN.						
385. " Mundan Lal s/o Putti Lal.	.do.	8.x.43	29.5.74	.do.			
386. " Ashok Kumar s/o Chandrika Pd.	Kh./LKO	15.x.49	27.8.74	.do.			530452 Re-appointed from 27/8/74

-00-

Sheshu
Q B Suresh
Adwala

Malik/

		-: 2 :-					
1	2	3	4	5	6	7	8
13.	Jai Narain Pd. S/o Rameshwar Verma	Kh./LKO	27.5.33	7.6.57	15.4.71	518612	
14.	Sita Ram Sampat	" LKO	3.7.32	12.7.57	15.4.71	518639	
14A	R.A.Chaturvedi Jagan Chaturvedi.	" LKO	15.7.37	24.8.57	15.4.71	518713/72	
15.	Shyam Lal Ram Bhajan	" NPO	13.8.30	30.8.57	25.8.58	406682/68	
16.	Bhairon Pd. Ganga Dhar Trivedi	" /LKO	29.8.36	7.9.57	9.2.60	518612	
17.	Ram Pal Singh Parwan Singh	" /LKO	23.3.38	26.9.37	15.4.71	518612	
18.	Mohd. Hussain K.S.F.Hussain Siddiqi	" /LKO	30.11.34	13.1.58	15.4.71	518908	
19.	Ashok Kumar Banerji RM Banerji	" EKO	4.9.58	29.8.58	15.4.71	519879	
20.	Sukh Deo S/O Badri Pd.	" LKO	22.12.29	26.12.58	15.4.71	522259	
21.	Sarda Pd.Kesri Bishwa Nath Keshri.	" BSB	1.3.39	1.1.59	15.4.71	520812	
22.	Vishwa Nath Tewari S/O Medar Nath Tewari	" LKO	1.12.35	20.5.59	15.4.71	520881	
23.	Shyam Behari Lal S/O Newal Kishore	" /BSE/JMU	26.10.33	29.5.59	15.4.71	955501	
23A.	Anbhuti Tewari S/O Sahdeo Tewari	" LKO	21.5.38	29.5.59	15.4.71	625003/625004/NIZR	
24.	Chamen Singh S/O Bhagdeo Singh	" LKO	1.12.33	2.6.59	15.4.71	520878	
25.	Jai Singh Narain S/O Ram Lal	" LKO	5.12.35	2.6.59	15.4.71	520875	
26.	Atma Prakash Bhatia S/o Dayal Chand Bhatia	" LKO	20.2.39	5.6.59	15.4.71		
27.	Mata Din S/O Phool Chand	" LKO	9.6.36	19.6.59	15.4.71	520806	
28.	Ratan Lal S/O Thakur Prasad	" LKO	15.7.36	24.6.59	15.4.71	520810	
29.	Ayodhya Ram S/o Sajiwan Ram	" BSB	3.7.38	25.6.59	15.4.71	520815	
30.	Pirthi Ram S/O Lurkhur Ram	" BSB	20.9.33	28.6.59	15.4.71	520802	
31.	Har Prasad S/o Ram Dayal	" LKO	15.8.37	6.8.59	15.4.71	520824	
32.	Basdeo Singh S/O Balbhadra Singh	" LKO	1.7.37	26.10.59	15.4.71	522594	
33.	Arjun Pd. S/O Indrasen Misra	" LKO	1.5.38	23.1.60	15.4.71	523647	
34.	Lashwar Din S/o Gajodhar	" LKO	1.10.33	28.2.60	15.4.71		
35.	Baboo Lal S/o Behari Lal	" LKO	4.12.39	11.4.60	15.4.71	522631	
36.	Kaushal Kishore S/O Jagan Nath Dass	" LKO	9.8.35	12.4.60	15.4.71		

Accepted
R. S. Rastan

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DIRECTOR

2	3	4	5	6A	6B	6C	7A	7B	7C	8
361. S. K. Kashyap	Kno.	10.12.55	28.1.77	-	196-232	-	-	-	-	-
362. Suresh Kumar Ghai	"	13.3.56	4.2.78	-	-	-	-	-	-	-
S/o Sunder Dasso										
363. Ram Murti Yadav	"	7.11.52	4.2.78	-	-	-	-	-	-	-
S/o Bhagwati Dm.	SLN									
364. Altaf Ahmed	"	18.1.55	1.1.80	-	-	-	-	-	-	-
S/o Mustaq Ahmed	BSB									
365. Ghanshyam Lal	"	13.4.57	1.1.80	-	-	-	-	-	-	-
S/o Srivastava										
366. Tylochan Singh	"	13.4.57	30.5.77	-	-	-	-	-	-	-
S/o Niranjn Singh	LKO									
367. Vinendra Kumar	"	15.12.55	4.2.78	-	-	-	-	-	-	-
S/o Nigam	H. S. Nigam									
368. Ranjeet Kumar	"	9.12.52	5.5.77	-	-	-	-	-	-	-
S/o S. K. Sarkar										
369. Vijai Kumar Verma	"	9.4.54	1.6.77	-	-	-	-	-	-	-
S/o A. L. Verma										
370. Subodh Anand	"	8.8.55	4.2.78	-	-	-	-	-	-	-
S/o S. K. Verma										
371. Birendra Singh	"	12.10.55	1.1.80	-	-	-	-	-	-	-
S/o B. S. Singh	BSB									

	2	3	4	5	6A	6B	6C	7A	7B	7C	8
341a	Yogendra Kumar Singh s/o P. S. Singh,	"	2.7.51	8.10.75	"	"	"	"	"	"	"
342a	Ram Chandra s/o Dwarka	"	5.3.55	19.10.75	"	"	"	"	"	"	"
343a	Bhagwan Dass s/o Gur Buz	"	3.12.55	31.12.75	"	"	"	"	"	"	"
344a	Keshav Ram Yadav s/o P. K. Yadav	"	7.1.53	17.12.75	"	"	"	"	"	"	"
345a	Bhagwan Kumar s/o Kedar Nath	"	30.9.57	17.12.75	"	"	"	"	"	"	"
346a	Ram Kishore Pandey s/o R. P. Pandey	"	1.1.53	17.12.75	"	"	"	"	"	"	"
347a	Chand Lal s/o Sri Ram	"	16.6.53	17.12.75	"	"	"	"	"	"	"
348a	Gaya Pr. Chaudhary s/o K. P. Chaudhary	"	5.8.53	3.1.76	"	"	"	"	"	"	"
349a	Shyam Lal s/o Ram Pr. Desai	"	10.5.53	5.12.75	"	"	"	"	"	"	"
350a	Ram Pr. s/o Rajoo Yadav	"	2.1.51	28.3.76	"	"	"	"	"	"	"

Am1

(28)

316.	Kistari Lal s/o Tetikhil	Ko. LKO	22.12.48	12.12.78	196-232
317.	Ramesh Chand S/O S/O G.D. Shivra.	"	28.6.50	3.11.74	"
318.	Mangla Foggingn S/O Hardeo Singh	" SLN	15.10.51	26.12.75	"
319.	Kistari Lal s/o Gauri Shanker	" LKO	1.8.51	19.5.73	"
320.	Ram Swaroop s/o Dhari Ram	"	1.1.55	20.10.75	"
321.	qvi Ram Yadav s/o Sukhlal	" LKO	19.2.55	9.10.75	"
322.	Ramesh Chand s/o Ram Balasah	"	1.1.53	1.12.76	"
323.	Kistari Lal s/o Arandi Deen	" SLN	7.3.51	28.11.75	"
324.	Mohd. Yakub s/o Mohd. Ayub	" LKO	17.4.48	28.4.75	"
325.	Ram Pd. Dev s/o D.N. Day.	"	1.5.57	11.4.75	"
326.	Mohd. Narsim s/o Rajulal	" SLN	5.2.54	29.12.75	"
327.	Mohd. Suresh s/o Mohd. Siddiqui	"	1.7.54	21.10.77	"

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(25)

1	2	4	5	6A	6B	7A	7B	7C	8
282	283	284	285	286	287	288	289	290	291
Smt. K. S. D/o	Smt. K. S. D/o	Smt. K. S. D/o	Smt. K. S. D/o	Smt. K. S. D/o	Smt. K. S. D/o	Smt. K. S. D/o	Smt. K. S. D/o	Smt. K. S. D/o	Smt. K. S. D/o
180	180	180	180	180	180	180	180	180	180
2.5.48	2.5.48	2.5.48	2.5.48	2.5.48	2.5.48	2.5.48	2.5.48	2.5.48	2.5.48
30.11.72	30.11.72	30.11.72	30.11.72	30.11.72	30.11.72	30.11.72	30.11.72	30.11.72	30.11.72
10.5.48	10.5.48	10.5.48	10.5.48	10.5.48	10.5.48	10.5.48	10.5.48	10.5.48	10.5.48
4.2.72	4.2.72	4.2.72	4.2.72	4.2.72	4.2.72	4.2.72	4.2.72	4.2.72	4.2.72
15.6.44	15.6.44	15.6.44	15.6.44	15.6.44	15.6.44	15.6.44	15.6.44	15.6.44	15.6.44
23.4.72	23.4.72	23.4.72	23.4.72	23.4.72	23.4.72	23.4.72	23.4.72	23.4.72	23.4.72
27.3.42	27.3.42	27.3.42	27.3.42	27.3.42	27.3.42	27.3.42	27.3.42	27.3.42	27.3.42
28.3.72	28.3.72	28.3.72	28.3.72	28.3.72	28.3.72	28.3.72	28.3.72	28.3.72	28.3.72
1.8.53	1.8.53	1.8.53	1.8.53	1.8.53	1.8.53	1.8.53	1.8.53	1.8.53	1.8.53
4.5.72	4.5.72	4.5.72	4.5.72	4.5.72	4.5.72	4.5.72	4.5.72	4.5.72	4.5.72
22.8.54	22.8.54	22.8.54	22.8.54	22.8.54	22.8.54	22.8.54	22.8.54	22.8.54	22.8.54
25.3.72	25.3.72	25.3.72	25.3.72	25.3.72	25.3.72	25.3.72	25.3.72	25.3.72	25.3.72
15.10.59	15.10.59	15.10.59	15.10.59	15.10.59	15.10.59	15.10.59	15.10.59	15.10.59	15.10.59
31.10.72	31.10.72	31.10.72	31.10.72	31.10.72	31.10.72	31.10.72	31.10.72	31.10.72	31.10.72
26.1.52	26.1.52	26.1.52	26.1.52	26.1.52	26.1.52	26.1.52	26.1.52	26.1.52	26.1.52
4.12.71	4.12.71	4.12.71	4.12.71	4.12.71	4.12.71	4.12.71	4.12.71	4.12.71	4.12.71
7.3.53	7.3.53	7.3.53	7.3.53	7.3.53	7.3.53	7.3.53	7.3.53	7.3.53	7.3.53
5.11.74	5.11.74	5.11.74	5.11.74	5.11.74	5.11.74	5.11.74	5.11.74	5.11.74	5.11.74
4.1.52	4.1.52	4.1.52	4.1.52	4.1.52	4.1.52	4.1.52	4.1.52	4.1.52	4.1.52
19.3.74	19.3.74	19.3.74	19.3.74	19.3.74	19.3.74	19.3.74	19.3.74	19.3.74	19.3.74

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236. 5/17/17 KNO 5-6-17 15-17-17 17-17-17
237. 5/17/17 KNO 5-6-17 15-17-17 17-17-17

238. 5/17/17 KNO 5-6-17 15-17-17 17-17-17

239. 5/17/17 KNO 5-6-17 15-17-17 17-17-17

240. 5/17/17 KNO 5-6-17 15-17-17 17-17-17

241. 5/17/17 KNO 5-6-17 15-17-17 17-17-17

242. 5/17/17 KNO 5-6-17 15-17-17 17-17-17

243. 5/17/17 KNO 5-6-17 15-17-17 17-17-17

244. 5/17/17 KNO 5-6-17 15-17-17 17-17-17

245. 5/17/17 KNO 5-6-17 15-17-17 17-17-17

246. 5/17/17 KNO 5-6-17 15-17-17 17-17-17

247. 5/17/17 KNO 5-6-17 15-17-17 17-17-17

248. 5/17/17 KNO 5-6-17 15-17-17 17-17-17

175	Sny mgl v/o Ludmko	"	10.12.62	1.12.70	"	"
176	Mohm Irtsh s/o Moma Luvko	"	10.4.53	3.10.71	"	"
177	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
178	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
179	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
180	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
181	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
182	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
183	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
184	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
185	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
186	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
187	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
188	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
189	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
190	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
191	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
192	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
193	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
194	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
195	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
196	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
197	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
198	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
199	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"
200	Amesimay s/o Sned K. Luvko	"	12.12.70	"	"	"

1234

(14)

158.	Govind e/o Partha Lal.	"	LKO	17.7.57	17.7.70	"	"
159.	Pamla e/o Partha Lal.	"	SLN.	5.3.54	16.8.77	"	"
160.	Sobha e/o Partha Lal.	"	"	3.11.43	12.1.77	"	"
161.	Pam e/o Partha Lal.	"	LKO	10.10.53	28.1.76	"	"
162.	Pam e/o Partha Lal.	"	BSB	14.3.53	15.4.73	"	"
163.	Nayana e/o Partha Lal.	"	SLN.	5.3.50	20.4.77	"	"
164.	Beneta e/o Partha Lal.	"	"	21.11.58	15.4.72	"	"

(12)

GA SB CC 73 74 75 76 77 78 79 80

134. S. K. Singh S/o K. M. Singh

135. S. K. Singh S/o K. M. Singh

136. S. K. Singh S/o K. M. Singh

137. S. K. Singh S/o K. M. Singh

138. S. K. Singh S/o K. M. Singh

139. S. K. Singh S/o K. M. Singh

140. S. K. Singh S/o K. M. Singh

141. S. K. Singh S/o K. M. Singh

142. S. K. Singh S/o K. M. Singh

143. S. K. Singh S/o K. M. Singh

144. S. K. Singh S/o K. M. Singh

145. S. K. Singh S/o K. M. Singh

173

(5)

1 2 3 4 5 6A 6B 6C 7A 7B 7C 8 9

S/3000

59. M. J. L. S/O K. 8.3.82 10.10.70 - 193-238 210-290 22.9.82

60. J. P. S/O LK 8.1.82 20.11.70 - " 22.9.82

61. S/O FD 20.3.47 2.11.70 - " -do-

62. T. S/O B. 22.13.48 20.11.70 - " -do-

63. V. S/O 1.12.49 1.12.70 - " -do-

64. W. S/O 1.2.51 5.12.70 - " -do-

65. P. S/O 8.1.52 14.12.70 - " -do-

66. S/O 7.1.53 13.12.70 - " 22.9.82

67. S/O 22.12.70 - " -do-

68. S/O 10.12.70 - " -do-

69. S/O 10.12.70 - " -do-

70. S/O 10.12.70 - " -do-

71. S/O 10.12.70 - " -do-

72. S/O 10.12.70 - " -do-

73. S/O 10.12.70 - " -do-

74. S/O 10.12.70 - " -do-

75. S/O 10.12.70 - " -do-

A29

(4)

1	2	3	4	5	6A	6B	6C	7A	7B	7C	8	9
S/Sgt												
34	Shyam Surt S/o Baji Murtu	Kn BSB	6.3.48	3.10.70	-	196-232						
35	Thm P. S. Thm S/o L. S. Thm	-do- LKO	1.10.48	30.10.70	-	"			210-290	22.9.82		
36	Thm P. S. Thm S/o L. S. Thm	-do- FD	28.12.48	1.10.70	-	"			"	22.9.82		
37	M. S. S/o H. P. Pd.	-do-	20.1.48	3.10.70	-	"			"	22.9.82		
38	Thm P. S. Thm U. S. P. S. Thm	-do- BSB	21.11.49	4.10.70	-	"			"	22.9.82		
39	Thm P. S. Thm S/o L. S. Thm	-do-	3.5.51	5.10.70	-	"			"	22.9.82		
40	J. S. S/o S. S. Thm	-do-	22.3.51	6.10.70	-	"						
41	Thm P. S. Thm S/o L. S. Thm	-do- BSB	1.7.51	6.10.70	-	"			"	22.9.82		
42	Thm P. S. Thm S/o L. S. Thm	-do-	20.10.48	8.10.70	-	"			"	-do-		
43	Thm P. S. Thm S/o L. S. Thm	-do- BSB	2.4.49	8.10.70	-	"			"	-do-		
44	Thm P. S. Thm S/o L. S. Thm	-do-	3.3.51	10.10.70	-	"			"	-do-		
45	Thm P. S. Thm S/o L. S. Thm	-do-	3.8.52	11.10.70	-	"			"	-do-		
46	Thm P. S. Thm S/o L. S. Thm	-do-	1.8.47	10.10.70	-	"			"	-do-		

5/-

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(25)

No.	Particulars	Amount	Debit	Credit
10.	By Balance	100.00		
11.	To Balance	100.00		
12.	To Balance	100.00		
13.	To Balance	100.00		
14.	To Balance	100.00		
15.	To Balance	100.00		
16.	To Balance	100.00		
17.	To Balance	100.00		
18.	To Balance	100.00		
19.	To Balance	100.00		
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73.	To Balance	100.00		
74.	To Balance	100.00		
75.	To Balance	100.00		
76.	To Balance	100.00		
77.	To Balance	100.00		
78.	To Balance	100.00		
79.	To Balance	100.00		
80.	To Balance	100.00		
81.	To Balance	100.00		
82.	To Balance	100.00		
83.	To Balance	100.00		
84.	To Balance	100.00		
85.	To Balance	100.00		
86.	To Balance	100.00		
87.	To Balance	100.00		
88.	To Balance	100.00		
89.	To Balance	100.00		
90.	To Balance	100.00		
91.	To Balance	100.00		
92.	To Balance	100.00		
93.	To Balance	100.00		
94.	To Balance	100.00		
95.	To Balance	100.00		
96.	To Balance	100.00		
97.	To Balance	100.00		
98.	To Balance	100.00		
99.	To Balance	100.00		
100.	To Balance	100.00		

Ans

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL - ALLAHABAD.

CIRCUIT BENCH - LUCKNOW.

Claim Petition No. _____ of 1988.

Rajendra Kumar Saxena
and 32 others

- Applicants.

VS

Union of India and Others

- Opposite Parties.

Annexure Nos: IV

श्री जे. ए. ए. ए. ए.

A47

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	2.	3.	4.	5.	6.
43.	Sarvesri Hari Lal Yadav S/O Pooran Masi Lal KL, Helper B&B			24.8.72	1169
47.	Brij Kishore S/O Chotey Lal	-do-	SLN	4.9.72	1169
48.	Sampurn Kumar Yadava S/O Bhagat Ram	-do-	LKO	12.5.72	1168
49.	Ram Asrey S/O Sri Ram	-do-	SLN	30.8.72	1168
50.	Sita Ram Yadav S/O Raja Ram Yadav	-do-	LKO	22.8.72	1167
51.	Maikoo Lal S/O Mulloo Ram	-do-	-do-	3.9.73	1167
52.	Ram Avtar S/O Kalloo	-do-	-do-	25.2.73	1166
53.	Mohd. Suloman S/O Abdul Rafiq	-do-	-do-	31.2.72	1166
54.	Govind Pd. Yadav S/O Maikoo Lal Yadava	-do-	-do-	18.5.72	1166
55.	Chandra Mohan S/O Shanti Swaroop	-do-	-do-	22.5.72	1166
56.	Jagdamba Rai S/O Umashanker Rai	-do-	-do-	3.9.73	1164
57.	Kripa Shankar S/O Debi Dayal	-do-	-do-	10.9.73	1164
58.	Badrol Haq S/O Raizul Haq	-do-	-do-	25.3.72	1164
59.	Ram Kishan S/O Jagan Nath	-do-	-do-	3.9.72	1163
60.	Mohd. Hanef S/O Rajjab Ali	-do-	-do-	1.3.73	1163
61.	Jai Kishan Pathak S/O Hari Narain Pathak	-do-	-do-	21.2.73	1163
62.	Surendra Kumar S/O Gopi Nath	-do-	-do-	3.9.73	1162
63.	Suraj Pd. S/O Ram Bhool	-do-	FD	4.9.72	1161
64.	Mahatam Tiwari S/O Kamla Tiwari	-do-	LKO	3.5.72	1161
65.	Maukhtar Khan S/O Rajjak Khan	-do-	-do-	8.3.74	1159
66.	Chhayi Nath Yadav S/O Daya Ram Yadav	-do-	-do-	8.3.74	1159
67.	Mohan Lal S/O Somai	-do-	SLN	4.9.72	1156
68.	Mohd. Hanef S/O Abdul Rahman	-do-	LKO	24.9.72	1156
69.	Chinta Mani S/O Hari Pd.	-do-	SLN	28.8.72	1154
70.	Radhay Shyam S/O Rishan Lal	-do-	LKO	20.8.73	1153
71.	Batari Ram S/O Ram Tahal	-do- (S)	FD	24.4.73	1151
72.	Kishore Lal S/O Ram Charan	-do- (K)	LKO	22.8.72	1151
73.	Mohd. Saem S/O Sadiq Ali	-do-	-do-	22.8.72	1149
74.	Sunder Lal S/O Mahadeo	-do-	-do-	22.8.72	1146
75.	Sri Ram S/O Raghubar Pd.	-do-	-do-	22.8.72	1142
76.	Ishtiaq Husain S/O Bahan Khan	-do-	SLN	26.9.72	1139
77.	Dila Ram S/O Chinta Mani	-do-	LKO	5.3.72	1139
78.	Ram Das S/O Jhoori	-do-	SLN	28.2.73	1138
79.	Bhawari Pd. S/O Tajal Yadav	-do-	FD	4.7.75	1135
80.	Dhan Singh S/O Ram Singh	-do-	LKO	8.3.72	1133
81.	Sushil Kumar Nigam S/O Prag Narain Nigam	-do-	-do-	9.5.72	1130
82.	Ram Saroop S/O Babu Lal	-do-	-do-	30.10.72	1118
83.	Udeai Raj S/O Bachau	-do-	SLN	1.12.72	1117
84.	Rajendra Kumar S/O Chandra Prakash	-do-	LKO	3.11.72	1116
85.	Param Sukh Chaubey S/O Ram Sukh Chaubey	-do-	SLN	2.11.72	1115
86.	Om Prakash S/O Pearey Lal	-do-	-do-	3.11.72	1112
87.	Daya Ram Dubey S/O Dukh Rai Dubey	-do-	-do-	1.12.72	1110
88.	Vijai Kumar S/O Baboo Lal	-do-	LKO	1.12.72	1096
89.	Deep Kumar Srivastava S/O H.B.D. Sri vastava.	-do-	LKO	16.3.73	1092
90.	Bihari Pd. S/O Sarjoo Pd.	-do- (S)	LKO	22.12.72	1075
91.	P. C. Bhattacharya S/O H.C. Bhattacharya	-do- (K)	LKO	26.6.72	1075
92.	Chhotey Lal S/O Dukhi	-do-	PYG	22.12.72	1071
93.	Ram Navesh Shukla S/O S.P. Shukla	-do-	LKO	26.11.72	1066
94.	Ram Niran Lal S/O Pencham Lal	-do-	FD	-do-	1064
95.	Vijai Kumar S/O Nanhey	-do-	-do-	-do-	1059

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL - ALLAHABAD.

CIRCUIT BENCH - LUCKNOW.

Claim Petition No. of 1988.

Rajendra Kumar Saxena
and 32 others - Applicants.

VS

Union of India and Others - Opposite Parties.

Annexure No: V

68. Sh. Mehmood Ali S/O Zahid	Kh. helper (SP)	LKO	12.6.71
69. Sh. Sri Ram S/O Raghu Nath	" (K)	LKO	23.7.71
70. Sh. Inder Pal S/O Bhagwan Deen	"	SLN	26.8.71/16.
71. Sh. Kul Bahadur S/O Tulsi Ram	"	PBH	30.8.71
72. Sh. Vishwa Nath S/O Hazari Lal	"	LKO	12.11.71
73. Sh. Raja Ram Singh S/O Ram Achal Singh	"	BSB	15.1.72
74. Sh. Inder pal S/O Lalita Pd.	" (SP)	LKO	19.1.72
75. Sh. Mahabir S/O Jagdish Pd.	" (K)	PBH	30.1.72
76. Sh. Mehar Ahamed S/O Nazir Khar	"	LKO	21.1.82
77. Sh. Zameel Ahamed S/O Meeraj Ahamed	" (SP)	LKO	21.1.72
78. Sh. Hausal Pd. S/O Babu dir	" (K)	FD	23.1.72
79. Sh. Sidhar Ram S/O Jai Nath	" (K)	LKO	23.1.72
80. Sh. Bhagwan Dass S/O Sita Ram	" (K)	BSB	11.2.72
81. Sh. Ram Shanker S/O Triloki Nath	" (S)	LKO	17.2.72
82. Sh. Zamil Ahamed S/O Irayat Ali	"	PBH	21.2.72
83. Sh. Ram Dhan S/O Ram Dass	"	"	21.2.72
84. Sh. Mohd. Rafiq S/O Bapeti	"	JNU	23.2.72
85. Sh. Jagdish Prasad S/O Mata Deen	" (K)	SLN	23.2.72
86. Sh. Mohd. Naeem S/O Mohd. Sayeed.	" (S)	LKO	9.3.72
87. Sh. Lalla Ram S/O Dularey	" (S)	LKO	11.3.72
88. Sh. Ram Charnder Singh S/O Sukh Deo Singh	" (SP)	LKO	28.3.72
89. Sh. Mohd. Naeem S/O Nanhey Khar	"	"	19.4.72
90. Sh. Jai Ram S/O Sheo Margal	" (S)	RBL	26.1.64 From Foreign Rly
91. Sh. Ganga Ram S/O Bajrang.	" (S)	SN	13.12.60 from N.R
92. Sh. Habib S/O Jahangir.	" (S)	BSB	14.9.63 from Traffic
93. Sh. Radhey Shyam S/O Sheo Dularey.	" (K)	LKO	25.5.72.
94. Sh. Nand Dulal Dass S/O N.B. Dass	"	SLN	16.8.72.
95. Sh. Chok Kumar S/O Chandrika.	"	LKO	21.8.72.
96. Sh. Chershyam S/O Chhotey Lal	"	LKO	21.8.72.
97. Sh. Chhedil Prasad.	" (S)	SLN	21.5.62 from W.R
98. Sh. Radhey Shyam Trinathi.	" (S)	LKO	24.5.67 from NER.
99. Sh. Ram Sewak S/O Nankoo.	" (K)	RBL	23.9.72.
100. Sh. Murra S/O Nanhey.	" (SP)	LKO	1.1.73 from 1980
101. Sh. Ram Singh S/O Balak Ram.	" (K)	FD	9.4.73 C/G oun
102. Sh. Ram Gopal S/O Maikoo.	" (K)	"	13.3.64 from 25.5.73 othera Dentt.
103. Sh. Ram Lal S/O Methai Lal.	" (S)	BSB	24.10.73 from 24.5.57 SM/JH
104. Sh. Heera Lal S/O Laxmi.	" (S)	SLN	12.4.74 on mutu
105. Sh. Vishwanat S/O Murra Ram.	" (SP)	LKO	13.2.76 SP from 1980.
106. Sh. Hachar Lal S/O Ram Dayal.	" (K)	"	25.5.74/ 10.12.64
107. Sh. Jagat Dhari S/O Barshi Dhar.	"	PBH	13.9.75.
108. Sh. Karhaiya Lal S/O Moti Lal.	"	LKO	18.10.75
109. Sh. Ram Charnder S/O Sunder Lal.	"	LKO	1.11.75 14.11.70

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL - ALLAHABAD.

CIRCUIT BENCH - LUCKNOW.

Claim Petition No.

of 1988.

Rajendra Kumar Saxena
and 32 others

- Applicants.

VS

Union of India and Others

- Opposite Parties.

Annexure No: V

21.7.88

PROVISIONAL SENIORITY LIST OF KHALASI HELPERS IN C&W DEPT.

SANCTIONED STRENGTH : 525

Permanent, 232 Temporary Total 120 = 525

Name/Father's name Design/ Ssn. birth. apptt. Date of Conf. Date of SC/ ST promot- ion as panel Merit Remar- ks

	1	2	3	4	5	6	7	8	9	10	11
S/Shri											
1	Dinanath S/o	S/Wala	4.5.47	17.X.72	29.6.84	No	1.8.78	28.4.78	1		
2	Bhagwati Pd.	FD									
3	Ramakant Pandey	"	15.5.50	13.8.72	"	"	"	"	2		
4	S/o Jamuna Pandey	"	1.11.46	3.5.71	"	"	"	"	2 A		
5	Radhey Mohan S/o	"									
6	Ram Ajore.	"									
7	Sheo Prasad S/o	" /BSB	19.1.51	20.2.78	"	SC	"	"	3		
8	Muthan.	"									
9	Mulhey S/o Basant	" /FD	8.6.49	9.12.72	"	"	"	"	4		
10	Abdul Jabbar S/o	" /FD	3.5.47	26.4.73	"	No	"	"	4 A		
11	Badli.	"									
12	Triveni Pd. S/o	" /SLN	8.4.49	1.6.71	"	"	"	"	5		
13	Ganga Ram	"									
14	Rajendra Pd. S/o	" /FD	17.1.51	27.4.73	"	SC	"	"	6		
15	Jumman Pd.	"									
16	Lahuri Ram S/o	" /FD	1.1.50	25.4.73	"	"	"	"	7		
17	Ram Tanal.	"									
18	Ram Asrey S/o	" /PBH	20.6.50	1.2.72	"	"	"	"	8		
19	Munni Lal.	"									
20	Behari Pd. S/o	" /LKO	12.X.49	22.12.72	"	"	"	"	9		
21	Sarju Pd.	"									
22	Chhoteylal S/o	" /LKO	1.X.49	16.7.73	"	"	"	"	10		
23	Sarju Pd.	"									

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1	2	3	4	5	6	7	8	9	10	
28.	S/Sri Idrish Ahmad S/o Noor Md.	S/W/PBH.	1.1.54	8.1.73	29.6.84	SC	1.8.78	28.4.78	25	
29.	Hasratullah S/o Azimullah.	" /PBH	10.5.51	1.1.76	"	No	"	"	26	
30.	Ginhy Lal S/o Bihari Lal.	" /LKO	1.1.49	12.2.74	"	SC	"	"	27	
31.	Samar Bahadur Singh S/O G.P. Singh.	" /PBH.	10.2.49	1.1.76	"	No	"	"	28	
32.	Ram Narain S/o Shyam Lal.	" /FD	15.11.49	28.12.74	"	SC	"	"	29	
33.	K.K.Srivastava S/o C.L.Srivastava.	" /BSE	8.8.51	1.11.77	"	No	"	"	30	
34.	Ram Kumar S/o Moolchand.	" /LKO	5.2.53	28.7.75	"	No	"	"	31	
35.	Raj Bahadur S/o R.R. Kashyap.	" /LKO	11.7.50	3.5.74	"	"	"	"	32	
36.	Bhimsen Singh S/o Bhawan Singh.	" /FD	7.11.43	17.1.75	"	"	"	"	32A	
37.	Ramesh Chandra Sri- vastava S/O B.P.Srivastava	" /BSE	7.2.49	13.8.73	"	"	"	"	33	
38.	Daya Ram S/o K. Thi Pd.	" /LKO	15.8.54	1.6.75	"	"	"	"	34	
39.	Sant Ram S/o Budhoo.	" /LKO	2.5.48	4.11.74	"	SC	"	"	35	
40.	Harishchand Pandey. S/o R.B.Pandey.	" /ED.	5.1.55	24.X.74	"	No	"	"	36	
41.	Ram Chandra S/o Mulloo.	" /LKO	1.X.80	15.3.75	"	SC	"	"	37	
42.	Harinarain S/o Ram Dayal.	" /FD	5.7.49	8.1.75	"	No	"	"	38	

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Sl. No.	Name	SW/PBH	1.7.50	1.X.76	29.6.84	SC	1.8.78	28.4.78	Sl. No.
1	P. Raja Ram S/o Mamman.	SW/PBH	1.7.50	1.X.76	29.6.84	SC	1.8.78	28.4.78	55
2	Katap Singh S/o Manshyam Rai	" /BSB		13.8.56	11.9.78	"	No	"	56
3	Makir Hussain S/o Mustafa Hussain.	" /PBH		2.2.52	29.8.78	"	"	"	58
4	Zaspal Singh S/o Balbir Singh	" /BSB		20.11.53	13.8.78	"	"	"	59
5	K. Sahai S/o Katadin.	" /LKO		4.8.54	3.11.74	"	SC	"	60
6	M. Prakash S/o Gunnilal	" /BSB		2.11.55	4.12.74	"	"	"	61
7	Batrughan Singh S/o Ajedhji Singh.	" /BSB		2.7.54	13.8.78	"	"	"	62
8	Lameshwar S/o Labulal.	" /BSB		3.11.49	1.12.74	"	"	"	63
9	Sarjulal S/o Kewalal.	" /BSB		1.X.53	1.1.75	"	"	"	64
10	Lallesh Pd S/o Bakur Din.	" /BSB		7.1.55	30.11.74	"	"	"	65
11	Shaukat Ali S/o Rajjab Ali.	" /PBH		8.4.53	1.5.76	"	No	"	68
12	Mohammlal S/o Ram Din	" /PBH		30.8.49	1.3.78	"	SC	"	70
13	Ed. Rauf S/o Usman	" /SLN.		16.5.52	1.3.77	"	No	"	72
14	Lagdish Pd S/o Muttulal.	" /BSB		1.1.55	16.7.78	"	SC	"	73

2 3 4 5 6 7 8 9 10 11

S/Sri

Raja Ram S/o Dulare SW/BSB	28.12.55	2.4.75	SG	18.78	28.4.78	
S/o Pannalal	"/BSB	3.2.56	2.4.75	"	"	92
Ashok Kumar S/o Lalla.	"/BSB	1.1.55	4.4.75	"	"	93
Rameshwar S/o Choteylal.	"/BSB	12.5.51	3.4.75	"	"	94
Sambhu Pd. S/o Mandoo.	"/PBH	10.5.52	1.X.86	No	"	95
Rajendra Kumar S/o Sapinath.	"/LKO	7.8.54	8.5.75	"	"	96
Atasham Ahmad Khan S/o A.S.Khan.	"/BSB	4.X.56	1.5.76	"	"	97
Saleer Ahmad S/o Nabi Pd.	"/LKO	1.6.54	1.3.78	"	"	98
Sushil Kumar S/o Raju.	"/BSB	30.X.56	2.3.78	"	"	100
Lat Md. S/o Budhu.	"/BSB	24.6.56	25.1.75	"	"	101
Bendla S/o Sarjoo R.	"/LKO	22.2.52	14.7.75	"	"	102
Ran Sanehi S/o Randeo Misra.	"/PBH	1.1.47	1.3.78	"	"	102A
Ran Milan Singh S/o Chabinath.	"/LKO	1.1.52	28.6.75	"	"	103
Id.Jalil S/o Madin.	"/SLN	9.8.48	1.8.77	"	"	103A
Babulal S/o Kallio	"/LKO	19.3.53	28.7.76	SC	"	104
Rechulal S/o Manslochan.	"/BSB	21.7.54	1.5.76	"	"	105

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2	3	4	5	6	7	8	9	10	11
S/Sri									
1. Prashad Ch. Dutta S/o K.L. Dutta.	Kh/BSB	21.1.47	1.3.75	29.6.84	No	1.1.78	19.5.78	6	
2. Dayaram Sharma S/o Bankey Lal Sharma	" / BSB	1.1.52	1.11.73	"	"	"	"	7	
3. Gulab Chand S/o Mahadeo.	" / BSB	18.7.50	1.11.73	"	SC	"	"	8	
4. S.P. Srivastava S/o Ram Lachhanlal.	" / BSB	18.9.52	1.11.74	"	No	"	"	9	
5. Ram Rajat Dhar S/o Bansraj Dhar.	" / BSB	5.6.51	1.12.73	"	"	"	"	10	
6. Dharam Raj S/o Surajbali	" / BSB	21.7.51	1.12.73	"	"	"	"	11	
7. Ram Ashrai Upadhyay S/o Anand Upadhyay	" / BSB	20.2.49	19.8.72	"	"	"	"	12	
8. Pulak Kumar Dass S/o T. Dass	" / PBH	20.8.52	14.4.72	"	"	"	"	13	
9. Ram Ugrah Misra S/o Shivdhani Misra	" / BSB	1.1.52	1.12.73	"	"	"	"	14	
10. Inder Dev S/o Hardeo.	" / BSB	20.12.50	1.12.73	"	"	"	"	17	
11. Md. Haleem S/o Naryey Khan	" / LKO	17.7.47	19.4.72	"	"	"	"	18	
12. Taufiqu Ahmad S/o Ab. Alim	NPO/SLN	2.6.52	22.8.72	"	"	"	"	24	
13. Munna S/o Nanhey	" / LKO	5.4.53	9.1.73	"	"	"	"	25	
14. Sheocharan Ram S/o Shyamdhari Ram	" / NPOSIN	4.5.50	22.8.72	"	SC	"	"	27	
15. Md. Ishan Khan S/o Md. Sarwar Khan	" "	8.8.54	29.8.72	"	No	"	"	28	

	3	4	5	6	7	8	9	10	11
S7571									
Nand Ali S/o	Kh/LKO	25.3.49	3.9.72	29.6.84	No	22.9.82	19.5.78	44	
Zakir Ali									
Naikoolal Yadav									
S/o B.L. Yadav	" / LKO	29.7.50	31.X.72	"	"	"	"	46	
Harilal Yadav S/o									
Fulanmasi Yadav	" / BSB	5.2.51	24.8.72	"	"	"	"	47	
Brij Kishore S/o	" / NFOSLN	7.2.54	4.9.72	"	"	"	"	48	
Chotelal									
Sambharon Kumar S/o									
Bhagat Ram	" / LKO	2.X.49	12.5.72	"	"	"	"	49	
Ram Govind S/o									
Din Ram	" / NFOSLN	21.5.50	30.6.72	"	"	"	"	50	
Sita Ram Yadav S/o									
Raja Ram Yadav.	" / LKO	7.7.52	22.8.72	"	"	"	"	51	
Naikoolal S/o									
Mulko Ram.	" / LKO	18.8.52	3.9.73	"	SC	"	"	52	
Lal Lal S/o Niran/LKO					No	"	"	52A	
Ram Anter S/o Kaloo/LKO		1.7.49	25.2.73	"	No	"	"	53	
M.S. Suleman S/o									
Ab. Razi Kidwai	" / LKO	3.X.50	31.2.72	"	"	"	"	54	
Govard Pa Yadav									
S/o Matwalel	" / LKO	5.6.52	12.5.72	"	"	"	"	55	
Chandra Mohan S/o									
Shanti Swaroop	" / LKO	12.7.52	22.5.72	"	"	"	"	56	
Jai Jagdama Rai									
S/o Una Shankar.	" / LKO	18.7.50	3.9.73	"	"	"	"	57	
Kripa Shankar S/o									
Devi Deyel	" / LKO	17.5.51	10.9.73	"	"	"	"	58	
Badrul Haq S/o									
Razul Haq	" / LKO	4.4.52	25.3.72	"	"	"	"	59	

S/Sri

178	Dill Ram S/o Chintamani	Kh/LKO	15.7.53	5.3.72	29.6.84	No	22.9.82	19.5.78	78/41
179	Ram Deo S/o Jhori	NPO/SLN	1.1.51	28.2.73	"	SC	"	"	79/31
180	Bhawani Pd S/o Tejai Yadav.	"/FD	5.6.48	4.7.75	"	No	"	"	80/32
181	Dhan Singh S/o S/o Ram Singh	"/LKO	16.9.53	8.3.72	"	"	"	"	81/42
182	Sushil Nigam S/o Pragnanain Nigam	"/LKO	5.7.50	28.5.77	"	"	"	"	82/43.
183	Raj Avareep S/o Babular	"/LKO	25.9.47	9.5.72	"	SC	"	"	85/45
184	Uddi Red S/o Bachal	"/NPO/SLN	10.1.53	31.X.72	"	No	"	"	86/35
185	Sankar Nath Tivari S/o Pragnanain Tivari	"/NPO/SLN	1.7.53	3.11.72	"	"	"	"	87/34
186	Rajendra Kumar S/o Chandra Prakash	"/LKO	28.8.53	1.12.72	"	No	"	"	88/46
187	Pawan Saka Chaudhary S/o Ram Kripal Chaudhary	"/NPO/SLN	30.X.51	3.11.72	"	"	"	"	89/35
188	Om Chaudhary S/o Pawan Saka	"	4.4.53	3.11.72	"	SC	"	"	90/36
189	Dhan Ram Dubey S/o S/o Pawan Dubey	"/NPO/SLN	30.X.51	3.12.72	"	No	"	"	91/38

A64

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL - ALLAHABAD.

CIRCUIT BENCH - LUCKNOW.

Claim Petition No.

of 1988.

Rajendra Kumar Saxena
and 32 others

-

Applicants.

VS

Union of India and Others

-

Opposite Parties.

Annexure No: VI

राजेंद्र कुमार सखना

To

The Divisional Rail Manager,
Northern Railway,
LUDHIANA.

THROUGH EWS LKO

Reg: Filling up vacancies of Artisans created due to application of 30:35:35 ratio in terms of PS 8768.

Ref: Your No. 752-F/2-1/C&W/Pt.III, dt. 27.9.85

Respected Sir,

With due respect and humble submission we beg to approach your kind honour with few humble words for your kind and sympathetic consideration and justice Please.

That we the undersigned were appointed in Railways as substitute Khalasi during the year 1972 but regret to inform you that all of us were made junior to those appointed in the year 1975 for no fault of ours.

That we had submitted several representations against the provisional seniority list of C&W Khalasis circulated vide your letter No. 220-3E/3-3/C&W/Kh/83 dated 28.7.1983 and prayed for justice but nothing has been done so far and those junior to us still stand senior to all of us as a result of which on account of the administrative fault we have been made to suffer.

That while filling the vacancies of artisans created due to application of 30:35:35 ratio in terms of printed serial No. 8768, we have not been given any opportunity for better prospects and even the list of employees referred to above does not bear our names.

.....2

Attested
leaves 1 and 2
Q. B. S. Mehta
100 vocals

866

- 2 -

We therefore, in the end request your kind honour to please look into this case and restore our seniority from the date of our appointment so that our name may kindly be included in the list referred to above because we do not understand how persons who were in schools have been made senior to those who were in regular appointment.

Thanking you,

Dated:

Yours faithfully,

1. *31/12/11 T.N. 405*
2. *21/12/11 T.N. 402*
3. *11/12/11 T.N. 1032*
4. *11/12/11 T.N. 1024*
5. *Nalila Prasad T.N. 1014*
6. *11/12/11 T.N. 1034*
7. *11/12/11 T.N. 1011*
8. *11/12/11 T.N. 1033*
9. *11/12/11 T.N. 1029*
10. *11/12/11 T.N. 1023*
11. *11/12/11 T.N. 1012*
12. *11/12/11 T.N. 1005*
13. *11/12/11 T.N. 1003*
14. *11/12/11 T.N. 1007*
15. *Nalila Prasad T.N. 1018*
16. *11/12/11 T.N. 1015*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL - ALLAHABAD.

CIRCUIT BENCH - LUCKNOW.

Claim Petition No.

of 1988.

Rajendra Kumar Saxena
and 32 others

- Applicants.

VS

Union of India and Others

- Opposite Parties.

Annexure Nos:

Vii

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(2) 24/4/87

The Divisional Engineer,
For Lam Tailay,
Lucknow.

Through Proper Channel (C&W Supdt. Lucknow.)

Reg. Filling of vacancies of artisans created due to application of 30:35:35 ratio in terms of P.O. 8758.

Ref: Your L. 752- /2-1/C & A/C.III dt. 27. .95

Respected Sir,

With due respect and humble submission we beg to approach your kind honour with few humble words for your kind and sympathetic consideration and justice please.

That we the undersigned were appointed in Railway as substitutes Khala-i during the year 1972 but regret to inform you that all of us were made junior to those appointed in the year 1975 for no fault of ours.

That we had submitted several representations against the provision of seniority list of C&W Khala-i is circulated vide your letter No. 24-7/3-3/C&W/Rh/83 dt. 27.7.1983 and prayed for justice but nothing has been done so far and those junior to us still stand senior to all of us as a result of which on account of the administrative fault we have been made to suffer.

That while filling the vacancies of artisans created due to application of 30:35:35 ratio in terms of printed serial No. 8758, we have not been given any opportunity for a fair prospect and even the list of employees concerned to have does not bear our names.

Alleskot
pages 1 to 3
Q. B. S. P. S. J. S.
B. S. P. S. J. S.

-2-

be therefore, in the end requested your kind honour to please look into this case and restore our seniority from the date of our appointment so that our name may kindly be included in the list referred to above because we do not understand how persons who were in schools have been made senior to those who were in regular appointment.

Thanking you,

Dated

Yours faithfully,

1. दिनेश्वर T.N. 1001
2. Akib T.N. 1024
3. T.N. 3111 - 1024
4. V. K. K.
5. H. K. K.
6. Gurjeet Singh T.N. 1042
7. ~~Singh~~
8. T.N. 1008
9. T.N. 1092
10. N. S. A.
11. T.N. 1123
12. T.N. 1070
13. S. K. K.
14. T.N. 1005
15. T.N. 1011
16. T.N. 1030
17. T.N. 1029
18. Ram Manohar Mishra
T.N. 1048

ब्रिजदालत श्रीमान In the Central Administrative Tribunal महोदय
Allahabad
 (Chief Bench - Lucknow)
 वादी (मूद्दी) का **वकालतनामा**
 प्रतिवादी (मुद्दावेह)



Rajendra Kumar Saxena & Others वादी (मूद्दी)

वनाम Union of India & Ors. प्रतिवादी (मुद्दावेह)

नं० मुकद्दमा सन १६ पेशी की ता० १६ ई०
 ऊपर लिखे मुकद्दमा में अपनी ओर से श्री
Sri Q. B. Saxena एडवोकेट महोदय

वकील

नाम अदालत
 नं० मुकद्दमा
 नाम फरीकन

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व इशोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावे या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तस्दीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखर्ती) रसीद से लेवे या पंच नियुक्त करें। वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूँ कि मैं हर पेशी स्वयं या किसी अपने परोकार को भेजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर न होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

Accepted
 B. D. Tewari
 Advocate

हस्ताक्षर 21 जून 2012

साक्षी (गवाह) B. D. Tewari साक्षी गवाह
 दिनांक महीना

A-71

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
BENCH LUCKNOW

APPLICATION NO. 120 OF 1988

R.K. Saxena

...

Applicant

Versus

Union of India & Others ...

Opposite Parties.

APPLICATION UNDER SECTION 21 (3) OF THE A.T. ACT

Sir,

The applicant is filing affidavit with two annexures to show that the applicant had absolutely no knowledge about the impugned order passed on 31.1.1976 vide Annexure No. II.

As regards the reference against order dated 28.7.1983 Annexure No. II, the applicant made several representations but despite vigorous efforts they are not traceable.

The applicant made reference against the order dated 19.5.1986 Annexure No. IV on 24.4.1987, vide Annexure VIII.

Lastly against order dated 15.4.1988 we have filed this petition before the Tribunal.

The applicant had appeared before D.S. on 2.1.1979 in connection with a meeting with him of All India Carriage & Wagon Staff Council (Vide copy enclosed as annexure-9) and made representation verbally.

Further the applicant as Divisional Secretary of staff council of C & W. Shop made written reference to the Chairman Railway Board on 25.2.1980 (copy enclosed as Annexure 10).

Contd....2

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(2)

Under the circumstances it is prayed that there had been sufficient cause for not making the application within limitation and the same be admitted condoning delay.

Lucknow: Dated: 0.2.89

Subramanyam
APPLICANT

P. B. Sinha

Advocate
0.2.89

Recorded in the
 Minutes of meeting of All India Carriage and Wagon
 Staff Council held in Divl. Supt's chamber on 2.1.1979
 from 14.45 to 17.00 hrs.

Present :-

Shri	S.P. Jain	Divl. Supt/LKO.
"	M.L. Gulati	Divl. Mechl. Engineer (C&W), LKO.
"	H.K. Malhotra	Asstt. Personnel Officer-I/LKO.
"	R. S. Grival	President, N.E.R.
"	C.D. Singh	General Secretary/N.E.R.
"	Mohammad	President/ N.E.R.
"	J.M. Asthana	C.T/NR
"	Virendra Singh	C.S/NR
"	H.K. Saxena	Divl. Secretary/LKO.
"	S.K. Singh	Divl. Secretary/S.D.
"	D.N. Datta	Divl. Secretary/DLI
"	Mallan Masi	ADG/MB.
"	Zakoor	Branch Secretary/PSH.

1. General Secretary, All India C&W staff council Eastern Railway pointed out that there is still shortfall in the category of skilled staff in Lucknow division in connection with upgradation of staff in ratio 50:10:40. They were informed that the required posts of skilled could not be operated on account of less number of posts in semi skilled grade as compared to the number of posts required to be upgraded in the skilled grade. These posts have, however, been operated in the semi skilled grade by down grading skilled posts temporarily.

DS's orders :- AFO-I may please examine the policy as regards the duration of minimum period of semi skilled staff before they are eligible in the trade test for skilled category.

2. They have pointed out that the upgradation of C&W staff in ratio 50:10:40 and in case of skilled staff in ratio of 20:25:55 should have effect w.e.f. 1.4.73 and 1.3.78 respectively.

DS's orders :- AFO-I may please examine and put up note in this connection.

3. They have pointed out that there is some discrimination in the supply of uniform to the staff between one Railway to other Railway.

DS's orders :- DM (C&W) may please check up latest dress regulations and ensure implementation.

4. Divl. Secretary/Lucknow pointed out that the case of appointment of a son of Shri Lakshait, Fitter died in service has not yet been finalised.

DS's orders

AFO-I may please examine and put up report.

Shreedh
Trivedi
Q. S. Sinha
Advocate

Contd 2...

श्रीमान् चैयर मैन महोदय
रेलवे बोर्ड,
नई दिल्ली,

संख्या 30

महोदय,

- 1- 55% अप्रेंटिस अविलम्ब पूरी जाये ।
- 2- कैरिज के सभी कटेगरी के कर्मचारियों को सम्मानानुसार पूरी बुनोफास दे जाये ।
- 3- 1972 के सभी भर्ती मिलावटियों को भी अप्रेंटिस अविलम्ब पूरी जाये ।
- 4- हर कर्मचारी को आवास की सुविधा दी जाये ।
- 5- सजासी से लेकर गाडी परीक्षण तक लाभ-पनामियों निर्धारित किया जाये ।
- 6- सजा कटेगरी के कर्मचारियों के वेतन मान में सुधार किया जाये ।
- 7- लाय रिजर्व 30% दिया जाये ।
- 8- कैरिज कर्मचारियों को अन्य विभागों में जैसे { कारगिरी, ट्राफिक, आदि } न जाने का प्रतिबन्ध समाप्त किया जाये एवं कोन अटैन्डेन्ट को मेजेन्स से हो नियुक्त को जाये ।
- 9- कैरिज कैसल को पोएन0एफ0 मीटिंग महोदय में दोनार पोएन0एफ0 सल लखनऊ के साथ अनिवार्य कोई निर्धारित तरीके में मानो जाये एवं कैसल के कार्यों को अनिवार्य सुनावायी की जाये ।
- 10- रेल कर्मचारियों के अवकाशों को रेल में भर्ती देय प्राथमिकता दी जाये ।
- 11- अप्रेंटिस 1-8-70 से लागू करके इस के एरियर का आवेदन भूतान किया जाये ।
- 12- आटीजिन स्टाफ का वेतन मान 380/- से इन्क किया जाये ।
- 13- असफसर शाही एवं तानाशाही को समाप्त किया जाये ।
- 14- *conceded leave for the year 1970*

माउल अध्यक्ष
आ0ई0कैरिज एण्ड वेगन,
स्टाफ कैसल लखनऊ ।

02/05/70
आ0ई0कैरिज एण्ड वेगन,
स्टाफ कैसल लखनऊ ।

Rd.
Slesha
2/5/70

Attested
True Copy
D. S. S. S.
S. S. S.

AAS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BENCH,
SITTING AT LUCKNOW.

Registration No. 120 of 1988 (E)

B E T W E E N

R.K. Saxena and 32 others.....Applicants.

A n d

Union of India and others.....Respondents.

Fixed for :

COUNTER REPLY ON BEHALF OF RESPONDENTS
=====

I, J.N. Srivastawa working as Assistant
Personal Officer in the office of Divisional Railway
Manager, Northern Railway, Hazaratganj, Lucknow, do
hereby state as under :-

1. That the official above named is working as
Assistant Personal Officer in the office Divisional
Railway Manager, Northern Railway, Hazaratganj,
Lucknow as such he is fully conversant with the facts
of the case and has been authorised by the respondents
to file this counter reply on their behalf.

That the contents of paras 1 to 3 of this

application do not call for reply.

3. That in reply to the contents of para 4 of the application, it is stated that since the applicant has not exhausted his departmental remedy available to him hence his application could not be entertained by this Hon'ble Tribunal.

4. That the contents of para 5 of the application is denied. This application is barred by time.

The reply to the contents of para 6 of the application is as below:-

5. That the contents of paras 6 (i) to 6 (iii) of the application are admitted.

6. That in reply to the contents of para 6 (iv) of the application only Annexure III dated 28.7.83 is admitted but rest of the contents of the para are denied.

7. That the contents of para 6(v) of the application are admitted.

8. That the contents of para 6 (vi) of the application is not admitted as stated. It is wrong to say that

Ans

Memorandum
LUCKNOW

A27

Khalasis and Safaiwalas have separate avenue of promotion. In terms of para 2 (iii) of P.S. No. 8203 dated 7.12.82, ^{50%}~~25%~~ of the existing strength in unskilled artison categories were to be allotted the semi-skilled grade Rs. 210-290 and be designated as Khalasi-helper. As per P.S. No. 8768 dated 19.7.85 the percentage of Khalasi-helper was further enhanced to 70% . These 70% unskilled artisons comprising of Safaiwalas, Khalasis and four other such categories were thus promoted to semi-skilled grade Rs. 210-290 (RS) and designated as Khalasi-helpers. The posts in skilled grade 210-290 (RS) are filled by promotion of Khalasi-helpers grade 210-290 (RS). Since both the categories i.e. Safaiwalas and Khalasis have one and the same avenue of promotion. A combined seniority list of these categories was issued vide representation, if any, against the letter dated 19.5.86 (Annexure IV) and assignment of seniority were called for consideration with in 30 days. The applicants for the reasons best known to them did not make any such representation against the aforesaid seniority list.

9. That the contents of para 6 (vii) of the application is not admitted as stated. Except one time exemption, which was allowed by the Railway Board

for implementation of upgrading in terms of P.S No. 8203 and 8768, all promotions in the artison trades are made on the basis of trade tests.

10. That the contents of para 6 (viii) of the application^{are} not admitted as stated. All promotions to skilled grade 260-400 (RS) have been made on the basis of combined seniority list drawn correctly under rules on the subject. It may here be clarified that the date of engagement as casual labour or substitute does not form the basis of seniority but it is to be based from two different categories having same channel of promotion. Those empanelled earlier stand senior to those empanelled letter.

11. That the contents of para 6(ix) of the application is not admitted as stated. The applicants were promoted as Khalasi-helpers grade 210-290 (RS) strictly as per their turn in order of interse seniority. Their further promotion to skilled grade will be made on occurence of vacancy as per their turn subject to qualifying the prescribed trade test.

12. That the contents of para 6(x) of the application is not admitted at stated. Infact the benefit of


Northern Railway
LUCKNOW

A977

upgrading with retrospective effect i.e. from 1.8.78 has been allowed to the extent of posts upgraded in order of seniority. The petitioners at that time did not fall in that category, but they were promoted against resultant vacancies.

13. That in reply to the contents of para 6 (xi) of the application, it may be stated that the grant of additional increment for working during Railway strike in 1974 can not be claimed at this stage. The contents of this para are also quite irrelevant to the facts of rest of this application.

14. That in reply to the contents of para 7 of this application, it is specifically stated that no such representation as alleged were ever received by the respondents on the said subject.

15. That the contents of para 8 of the application do not call for comments.

16. That the relief sought for through para 9 of this application have become time barred and otherwise also the same can not be granted to the applicants as they are not entitled for the same.

[Handwritten signature]
Secretary, Railway Board
New Delhi
1.10.1978

.. 6 ..

17. That the contents of the paras 10 to 13 of this application do not call for reply.

LUCKNOW ;

Dated : 3-10-89

AD-0
J.N.
Joint Personnel Officer
Northern Railway
(J.N. Srivastava)

VERIFICATION

I, the official above named do herewith verify that the contents of para 1 of this application is true to my personal knowledge and those of paras 2 to 17 of this application are belived by me to be true on the basis of records and legal advice.

Lucknow :

Dated : 3-10-89

J.N.
Joint Personnel Officer
Northern Railway
(J.N. Srivastava)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BENCH,
SITTING AT LUCKNOW.

Registration No. 120 of 1988 (L)

B E T W E E N

R. K. Saxena and 32 others.....Applicants

A N D

Union of India & others.....Respondents

Fixed for : 14.5.89

PRELIMINARY OBJECTIONS

I, *J.N. Sivarani* working as
Asstt Personnel officer in the office of
Divisional Railway Manager, Northern Railway,
Hazaratganj, Lucknow, do hereby state as under :-

1. That the official above named ~~is~~ working
as *Asstt Personnel officer* in the office D. R. M.,
N.R, Hazaratganj, Lucknow as such he is fully
conversant with the facts of the case and has
been authorised by the respondents to file this
preliminary objections on their behalf.

2. That a perusal of seniority list dated

Contd.....2

Read
Asstt Personnel Officer
N. R. Lko

15.4.88 (Annexure No. 6 to application), which is under challenge in this application would clearly indicate that it is a provisional seniority list and objections/representations (if any employee has any objection against the same) were duly invited within a period of 30 days but it appears that the applicants have not made any such objection/representation against the said seniority list till date.

3. That the seniority lists which are contained in Annexures No. 2 to 4 and which is also under challenge in this claim application, have already become time barred and the applicants have neither explained delay nor prayed for condonation of delay.

4. That the employees named in the body of application and who would be affected by the relief claimed in this application are necessary parties but they are not impleaded in the application.

5. That in view of the aforementioned facts the answering respondents crave leave of this Hon'ble Tribunal to raise the following preliminary objections which may be decided

Asstt. Personnel Officer
N R. Lko.

before taking up the case on merits.

Contd...3

PRELIMINARY OBJECTION

(A) Whether the claim application is pre mature in respect of Annezure No. 6 as no objection/representation against the same has yet been submitted by the applicants?

(b) Whether the claim application is barred by time?

(c) Wether the claim application suffers from non-joinder of necessary parties?

Lucknow.

Dated : 11-5-89

N. R. Lko.
Assit. Personnel Officer
N. R. Lko.

VERIFICATION

I, the above named official do hereby verify that the contents of para 1 of this objection is true to my personal knowledge and those of paras 2 to 5 of this objection is believed by me to be true on the basis of records and legal advice.

Lucknow.

Dated : 11-5-89

N. R. Lko.
Assit. Personnel Officer
N. R. Lko.

404

In the Central Administrative Tribunal, Allahabad Bench,

(Circuit Bench - at Lucknow.)

O.A.No. 120 of 1988 (L) .

R.K.Saxena and 32 others Applicants.

Versus

Union of India and others Respondents.

Rejoinder - on behalf of the respondents.

I, R.K.Saxena son of Sri Chandra Prakash aged about 36 years, resident of Katra Magboolganj, Vishwakarma Mandir Lane, Lucknow as applicant No. 1, do hereby state as under:-

1. That para 1 of the counter reply is not disputed.
2. That in para 2 of the counter needs no reply.
3. That averments of para 3 of the counter reply is denied. It is ^{reiterated} ~~reiterated~~ that the petitioners had no information about the seniority list of 31.1.1976 - Annexure No. II - regarding other seniority list dated 28.7.1983, they made representation on 5.11.1985 vide Annexure No. 7, and again on 24.4.1987 vide Annexure No. 8, when ~~junior~~ ^{promoted} we were promoted on 3.4.1985 vide Annexure-V implementing P-58760, the petition apprehending major damage, approached the tribunal earlier when

Contd..P.2.

fresh promotion list as annexure No. VI was issued, giving retrospective promotion from 1.8.1978.

4. That it is averred that the application is not barred by time receiving the seniority at least from the Annexure No. VI dated 15.4.1988, though earlier representation to the seniority list of 83 - by Annexure No. 7, and promotion list of 86 by Annexure No. 8 are still un-disposed off.

5. That in para 5 of the counter is admitted.

6. That in reply to para 6 of the counter-averments of para 6(iv) of the application are re-iterated.

7. That no comments are made on para 7 of the counter

8. That in para 8 of the counter a reply is not admitted and the averments of para 6(vi) of the O.A., is re-iterated. It is asserted that C & W Khalasis and Safai-walas were two separate cadres. If the Railway Board has desired their ^{induction} ~~indirection~~ in the cadre of Carriage & Wagon Khalasis they should have been brought below the existing Khalasis and the criteria of the working days adopted vide Annexure No. IV was wrong.

9. That the averments of para 9 of the counter reply is not admitted and the averments of para 6(vii) of the application are re-iterated.

10. That the averments of para 10 of the counter reply is not admitted and the averments of para No.6(viii)

Contd..P.3.

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of the application are re-iterated.

10. That avernment of para 10 of the counter reply is not admitted and the averment of para 6(viii) of the application is re-iterated. The respondent are called upon to mention rules under which combined seniority list was drawn. Casual labour and substitutes after long ~~and~~ standing for a cadre- and a channel for promotion and amounts to ^{empowered} ~~empowered~~ candidates - for future regular employment.

11. That avernment of para 11 of the counter are not admitted and, avernments of para 6(ix) of the application is - re-iterated.

12. That avernments of para 12 of the counter are not admitted and ~~the~~ avernments of para 6(x) are - reiterated. The seniority list is given to the Safai-walas - has been done or wrong assumptions and is challenged.

13. That the avernments of para 13 of the counter-reply is not admitted as averred. Had one increment been granted at the proper time - for being loyal worker, the seniority position would have changed, and would have been of advantage to the petitioners.

14. That avernments of para 14 of the counter reply is denied and the assertions of para 7 of the original application is re-iterated.

15. That ~~in~~ para 15 of the counter needs no reply.

Contd..P.4.

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16. That avernments of para 16 of the reply are denied and avernments of para 9 are re-iterated.

17. That avernments of para 17 of the reply calls for no comments.

Lucknow Dated:

The July, 1991.

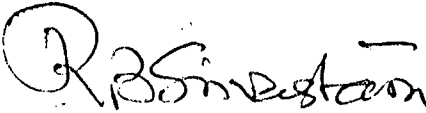
21/07/91
(R. K. Saxena)

Verification

I, the above-named applicant No. 1, do hereby verify that the contents of paras 2 to 17 are true on records and legal advice and para 1 is correct on my personal knowledge.

27th Sep.
Dated: July, 1991.

21/07/91
(R. K. Saxena)


(R.B. Srivastava)
Counsel for the applicants.

100.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BENCH,

SITTING AT LUCKNOW.

Registration No. 120 of 1988 (E)

B E T W E E N

R.K. Saxena and 32 others.....Applicants.

A n d

Union of India and others,.....Respondents.

Fixed for :

COUNTER REPLY ON BEHALF OF RESPONDENTS
=====

30/10/89

I, J.N. Srivastawa working as Assistant
Personal Officer in the office of Divisional Railway
Manager, Northern Railway, Hazaratganj, Lucknow, do
hereby state as under :-

1. That the official above named is working as
Assistant Personal Officer in the office Divisional
Railway Manager, Northern Railway, Hazaratganj,
Lucknow as such he is fully conversant with the facts
of the case and has been authorised by the respondents
to file this counter reply on their behalf.

2. That the contents of paras 1 to 3 of this

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application do not call for reply.

3. That in reply to the contents of para 4 of the application, it is stated that since the applicant has not exhausted his departmental remedy available to him hence his application could not be entertained by this Hon'ble Tribunal.

4. That the contents of para 5 of the application is denied. This application is barred by time.

The reply to the contents of para 6 of the application is as below-

5. That the contents of paras 6 (i) to 6 (iii) of the application are admitted.

6. That in reply to the contents of para 6 (iv) of the application only Annexure III dated 28.7.83 is admitted but rest of the contents of the para are denied.

7. That the contents of para 6(v) of the application are admitted.

8. That the contents of para 6 (vi) of the application is not admitted as stated. It is wrong to say that

[Handwritten signature]
Northern Railway
Ludhiana

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Khalasis and Safaiwalas have separate avenue of promotion. In terms of para 2 (iii) of P.S. No. 8203 dated 7.12.82, ^{50%}~~15%~~ of the existing strength in unskilled artison categories were to be allotted the semi-skilled grade Rs. 210-290 and be designated as Khalasi-helper. As per P.S. No. 8768 dated 19.7.85 the percentage of Khalasi-helper was further enhanced to 70% . These 70% unskilled artisons comprising of Safaiwalas, Khalasis and four other such categories were thus promoted to semi-skilled grade Rs. 210-290 (RS) and designated as Khalasi-helpers. The posts in skilled grade 210-290 (RS) are filled by promotion of Khalasi-helpers grade 210-290 (RS). Since both the categories i.e. Safaiwalas and Khalasis have one and the same avenue of promotion. A combined seniority list of these categories was issued vide representation, if any, against the letter dated 19.5.86 (Annexure IV) and assignment of seniority were called for consideration with in 30 days. The applicants for the reasons best known to them did not make any such representation against the aforesaid seniority list.

9. That the contents of para 6 (vii) of the application is not admitted as stated. Except one time exemption, which was allowed by the Railway Board

[Signature]
Northern Railway
(1) EK 1000

for implementation of upgrading in terms of P.S No. 8203 and 8768, all promotions in the artison trades are made on the basis of trade tests.

10. That the contents of para 6 (viii) of the application^{are} not admitted as stated. All promotions to skilled grade 260-400 (RS) have been made on the basis of combined seniority list drawn correctly under rules on the subject. It may here be clarified that the date of engagement as casual labour or subsitute does not form the basis of seniority but it is to be based from two different categories having same channel of promotion. Those empanelled earlier stand senior to those empanelled letter.

11. That the contents of para 6(ix) of the application is not admitted as stated. The applicants were promoted as Khalasi-helpers grade 210-290 (RS) strictly as per their turn in order of interse seniority. Their further promotion to skilled grade will be made on occurence of vacancy as per their turn subject to qualifying the prescribed trade test.

12. That the contents of para 6(x) of the application is not admitted at stated. Infact the benefit of

Signature
Northern Railway
Lucknow

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upgrading with retrospective effect i.e. from 1.8.78 has been allowed to the extent of posts upgraded in order of seniority. The petitioners at that time did not fall in that category but they were promoted against resultant vacancies.

13. That in reply to the contents of para 6 (xi) of the application, it may be stated that the grant of additional increment for working during Railway strike in 1974 can not be claimed at this stage. The contents of this para are also quite irrelevant to the facts of rest of this application.

14. That in reply to the contents of para 7 of this application, it is specifically stated that no such representation as alleged were ever received by the respondents on the said subject.

15. That the contents of para 8 of the application do not call for comments.

16. That the relief sought for through para 9 of this application have become time barred and otherwise also the same can not be granted to the applicants as they are not entitled for the same.

Ms
Mandana Kulkarni
LAC 4444

Dated : 3-10-89

(J. N. S. Southern Railway
L. K. Kava)

SECRET

Dated : 3-10-89

(J.N. Srivastava)
Director, Railway
Lucknow

In the Central Administrative Tribunal, Allahabad Bench,

(Circuit Bench - at Lucknow.)

O.A.No. 120 of 1988 (L) .

Record on
649 of Dujour
R.K. Saxena
at 8.11.1988
27/9/91

R.K.Saxena and 32 others ..

.. Applicants.

Versus

Union of India and others ..

.. Respondents.

Rejoinder - on behalf of the respondents. *

I, R.K.Saxena son of Sri Chandra Prakash aged about 36 years, resident of Katra Magboolganj, Vishwakarma Mandir Lane, Lucknow as applicant No. 1, do hereby state as under:-

1. That para 1 of the counter reply is not disputed.
2. That in para 2 of the counter needs no reply.
3. That averments of para 3 of the counter reply is denied. It is ^{reiterated} ~~reiterated~~ that the petitioners had no information about the seniority list of 31.1.1976 - Annexure No. II - regarding other seniority list dated 28.7.1983, they made representation on 5.11.1985 vide Annexure No. 7, and again on 24.4.1987 vide Annexure No. 8, when juniors were promoted on 3.4.1986 vide Annexure-V implementing P-58760, the petition apprehending major damage, approached the tribunal earlier when

Filed today
27/9/91

21/11/88

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fresh promotion list as annexure No. VI was issued, giving retrospective promotion from 1.8.1978.

4. That it is averred that the application is not barred by time receiving the seniority at least from the Annexure No. VI dated 15.4.1988, though earlier representation to the seniority list of 83 - by Annexure No. 7, and promotion list of 86 by Annexure No. 8 are still un-disposed off.

5. That in para 5 of the counter is admitted.

6. That in reply to para 6 of the counter-averments of para 6(iv) of the application are re-iterated.

7. That no comments are made on para 7 of the counter.

8. That in para 8 of the counter a reply is not admitted and the averments of para 6(vi) of the O.A., is re-iterated. It is asserted that C & W Khalasis and Safai-walas were two separate cadres. If the Railway Board has desired their ^{induction} ~~indirection~~ in the cadre of Carriage & Wagon Khalasis they should have been brought below the existing Khalasis and the criteria of the working days adopted vide Annexure No. IV was wrong.

9. That the averments of para 9 of the counter reply is not admitted and the averments of para 6(vii) of the application are re-iterated.

10. That the averments of para 10 of the counter reply is not admitted and the averments of para No.6(viii)

Contd..P.3.

21/1/83 JGM/10/10/11

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of the application are re-iterated.

10. That avernment of para 10 of the counter reply is not admitted and the averment of para 6(viii) of the application is re-iterated. The respondent are called upon to mention rules under which combined seniority list was drawn. Casual labour and substitutes after long ~~and~~ standing for a cadre- and a channel for promotion and amounts to ^{empanelled} ~~empanated~~ candidates - for future regular employment.

11. That avernment of para 11 of the counter are not admitted and, avernments of para 6(ix) of the application is - re-iterated.

12. That avernments of para 12 of the counter are not admitted and ~~the~~ avernments of para 6(x) are - reiterated. The seniority list is given to the Safai-walas - has been done or wrong assumptions and is challenged.

13. That the avernments of para 13 of the counter-reply is not admitted as averred. Had one increment been granted at the proper time - for being loyal worker, the seniority position would have changed, and would have been of advantage to the petitioners.

14. That avernments of para 14 of the counter reply is denied and the assertions of para 7 of the original application is re-iterated.

15. That ~~in~~ para 15 of the counter needs no reply.

Contd..P.4.

21/12/98 21-12-98

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD
CIRCUIT BENCH LUCKNOW
CLAIM PETITION NO. 120 OF 1988

Rajendra Kumar Saxena

and other

...

Applicant

Versus

Union of India and others ..

Opposite Parties.

AFFIDAVIT OF WORKMAN R.K. SAXENA

I, Rajendra Kumar Saxena, aged about 35 years son of Sri Chandra Prakash, resident of Katra Maqbool ganj, Lucknow, do hereby solemnly ^{state} and affirm as under:-

1. That the deponent is one of the workman concerned in this case and is well aware of the facts thereof.
2. That the seniority list annexure II of this claim petition were never displayed on the ^{notice} active Board or any other conspicuous place by the opposite parties after these were issued by the office of the D.R.M. Northern Railway, Lucknow.
3. That the deponent and other workmen could not know the injustice done to them in time to protest against the same.
4. That the deponent and other workman could know injustice for the 1st time in 1983 on hearsay basis and finally on issue of annexure III of 1983, hence they could represent against the injustice in the years 83 and 84, but nothing was done and thereafter in 1985 and 1987 though their joint representations annexure

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(2)

VII and VIII. The copies of representations made in 1983 and 1984 are not traceable despite vigorous search and may be summoned from the management.

5. That in addition to these joint representations the workman including the deponent made personal approaches to the D.S. Lucknow and General Manager, Northern Railway, through Union Office bearers but to no avail.

6. That this is the reason why workman could not approach this Hon'ble Tribunal earlier. They came to this Hon'ble Tribunal when inspite of their two joint representations, the opposite parties issued annexure VI of this claim petition dated 5.4.1988, giving benefit of upgrading from 1.8.1978 to their juniors.

Lucknow:

R.K. Saxena
Deponent.

Dated : 9.2.89

Verification

I, the above named deponent (R.K. Saxena) do hereby verify that the facts as contained in paras^o 1 to 6 of this affidavit are true to the best of my knowledge. Nothing material has been concealed by me. So help me God.

R.K. Saxena
Deponent